

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 21901/2019
(Arising out of impugned final judgment and order dated 20-05-2019
in SB No. 29803/2017 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

SARDAR KHAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(With IA No. 139368/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 18-11-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. K. K. Rai, Sr. Adv.
Mr. Shankar Kumar Jha, Adv.
Mr. Anshul Rai, Adv.
Ms. Sreoshi Chatterjee, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) Mr. Pradeep Misra, AOR
Mr. Suraj Singh, Adv.
Mr. Manoj Kumar Sharma, Adv.
Mr. Akashat Kaushik, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of the learned counsel for the
respondent, the matter stands adjourned.

List the matter on 29th November, 2022.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
ASSISTANT REGISTRAR